

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 115
(IB)-449(PB)/2020

IN THE MATTER OF:

Sh. Niraj Kumar

.... Applicant/petitioner

v.

M/s. R.G Residency Pvt. Ltd.

..... Respondent

Order under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

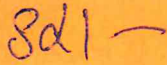
For the Applicant : Mr. Siddharth Shrivastava, Adv.

ORDER

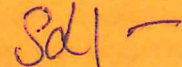
Learned counsels for both the sides are present.

Learned counsel for the corporate debtor is directed to file vakalatnama and reply within two weeks. Thereafter, within one week learned counsel for the operational creditor will file rejoinder, if any.

List the matter on 17.04.2020.



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

13.03.2020
Aarti Makker